## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 105 OF 2018 & IA NO. 32 OF 2018

Dated: 12<sup>th</sup> October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Smt. L. Nagarathna .... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission &Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Rajesh Chhetri

Ms. Meenakshi Rawat Mr. Rajeev Chhetri

Counsel for the Respondent(s) : Mr. Balaji Srinivasan

Ms. Pallavi Sengupta for R-4 & 7

## ORDER

The learned counsel appearing for Respondent No. 4 & 7 submitted that she will file the reply during the course of the day after duly serving copy on the other side.

The learned counsel appearing for the Appellant prays for four weeks' to file rejoinder.

Submissions made by the learned counsel appearing for the Respondent Nos. 4 to 7 and the Appellant, as stated above, are placed on record.

The leaned counsel appearing for the Appellant is permitted to file his reply on before 12.11.2018, after duly serving copy on the other side.

List the matter on <u>22.11.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member